

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

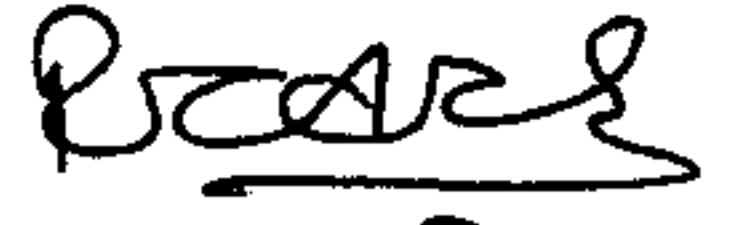
C.P. (I.B) No. 651/9/NCLT/AHM/2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2019**

Name of the Company: B.M Enterprise
V/s
Hitkari Packaging Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency & Bankruptcy Code ,2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Rohan A. Shah for R & R Associates	Adv.	Operational creditor	
2.				

ORDER

The Petitioner is represented through respective Counsel(s).

This case is filed as a fresh case under Section 9 of the Insolvency & Bankruptcy Code.


The Proof of dispatch is filed.


The Petitioner shall file proof of service.

The Petitioner as well as Registry is directed to issue notice upon the Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 18.12.2019 hearing before admission


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 20th day of November, 2019.